

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 103
CP-118(ND)/2024

IN THE MATTER OF:

Kundan Green Energy Private Limited Petitioner/Applicant
Vs.
The Registrar of Companies NCT Delhi & Anr. Respondent

Order u/S. 131 of Companies Act, 2013

Order delivered on 08.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Awnish Kumar, Mr. Sushil Kumar Antal, Adv.
For the RD : Mr. Aakash Sharma, Adv.

ORDER

This application has been filed under Section 131 of the Companies Act, 2013.

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to the RoC & Income Tax Department.

The Applicant has also prayed for publication of notice in Business Standard in English and Jansatta in Hindi. Liberty granted for publication. The Applicant is directed to file proof and affidavit of service within two weeks.

RoC & Income Tax Department are directed to submit their reports within two weeks after receipt/publication of the notice.

List the matter **on 30.09.2024**.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay